IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH,

BANGALORE

9160

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ORDER SHEET
Application No. 146 86 7 of 198

Applicant

WP. 664[85

Respondent

Advocate for Applicant

Advocate for Respondent

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AND 107700 10710 10710 10710 10710 10710 10710 10710 10710 10710 10710 10710 10710 10710 10710 10710 10710 107		
Date	Office Notes	Orders of Tribunal
17-7-86.	This wop is obtained from High Court of taxantaina 0/5 29	
	4 Adronomos 8 hoature To ilourale Act. 1985.	
	Respondents Advante los not filey	
,	Nome or Country. Matrix is ready to being posted before beach.	
	to verspoondente and to their Counsel.	1.5
	introvating from date of hearing. Applicant mangaleo be introvated through bylis comorsel.	
•	Utimations to both parties.	
4	Registros. Co. 17/1/86	
	Honce to the parties	
	advicales.	and the second s

Orders of Tribunal Office Notes Date The applicants Haleshale in KPF. After comeshic enguly he mass des nursed. nucl-Orler of dis numed is chadlonged } lever in wetop muches now fours geredo fres forsured us 290 of wee AT Ad-RPF orprearsto be armel force of new unon Indea. If my he so then I nea forbarred budlers rave pesieduchan to enterteue the offer capar in nowof Sec 2600 ner ATT Ad-Do leterneure the afore said paul'post-belar bouch ar 19-8-86. Italias redd herd Frismed horses pures diction frem rue can hartobe refransge 22 gue Montoe regl Coun. 120 Notices romer to the parties MAN R14K2 Sovered.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

Order Sheet (contd)

A. No. 1216 86 (T)

1=	Order Sheet (conta)		
Date	Office Notes	Orders of Tribunal	
3.86.	Sri G. Gaugireddy for	্এ১৭ The was called several times	
	applicant absent SriN.	during the day but none appeared	
	Steerandary yas respect.	for the applicant. We, therefore,	
	tiles M.A. in Court.	proceeded to examine the matter	
\$ //		with the assistance of Shri	
į.	date of pearing 4/12/86	M. Sreerangaiah, learned counsel	
	BO.	for the respondents.	
	8	2. Shri Sreerangaiah pointed out	
1	CoCH.2	that the applicant in this transfer	
	Notice is sued to the Applicants advocate on	application received from the High	
	Nonticants advocate on	Court of Karnataka, was a Rakshak	
	22/8/26	in the Railway Protection Force	
	2218	(RPF, for short) ** in SCR at Hubli	
	Motice de 1/9/86 : 88400	before he was removed from service	
	to to Advocate for Applican	after departmental enquiry. Shri	
	Notice served to Adrocate	Sreerangaiah informs us that by an	
	to Applicant.	amendment 16 of 1986, RPF MAS Act	
	E.	has been amended and by this amend-	
		ment the RPF has been constituted	
		as an armed force of the Union of	
		India. According*x to Sec 2(a)	
		of the Administrative Tribunals Act	
		1985, service matters relating to	
		a member of the Armed forces of the	
		Union do not fall within the	

jurisdiction of this tribunal.

p.t.o.

Date	Office Notes	Orders of Tribunal
		from over-leaf
		He, therefore, prays that this
		application may be retransferr
	and the first the supplemental to the suppleme	to the High Court.
		In view of the submission
	and the same of th	Shri Sreerangaiah, with which
	anna duni ya buli oni tub	agree, we direct the Registrar
	Company of the second of the	to retransfer this case to the
	nt harmana and everyone in the	High Court of Karnataka for
	And Isnac Jane pointing 1214	disposal.
200112		
	T. Tomeron Ad District) -
		Cally P. Stills
	a mount of the second second	Member (J) Member (A)(S
	A Faul Span more of District	4-12-86 4-12-86
r	4. 4. 0. 1001	
-87	Order dt. H-12-1986	
	100 -1 50 00	
	Parties Concerned	
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00	Cup handed over in He	· 一种,如此是一种的一种,
1-83	on 16-1-87. Qe Qade 5.	
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	restanción economical de la	
	se what it does not be the	